

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 791/GT/2025

Subject : Petition for revision of tariff of Auraiya Gas Power Station (663.36 MW) for the period from 2019-24 after the truing up exercise.

Petition No. 797/GT/2025

Subject : Petition for approval of tariff of Auraiya Gas Power Station (663.36 MW) for the period 2024-29.

Petitioner : NTPC Limited

Respondent(s) : UPPCL and 10 others

Date of hearing : **23.12.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Adarsh Tripathi, Advocate, NTPC
Shri Ajitesh Garg, Advocate, NTPC
Shri Shiv Bhavan, NTPC
Shri Anand Shrivastava, Advocate, TPDDL
Shri Chetan Saxena, Advocate, TPDDL
Shri Mudasssir, Advocate, TPDDL
Shri Kr. Shashwat Singh Sawno, Advocate, BRPL & BYPL
Shri Tanmay Joshi, Advocate, BRPL & BYPL
Shri Kartikay Trivedi, Advocate, BRPL and BYPL

Record of Proceedings

The matter was called out through a virtual hearing.

2. During the hearing, the learned counsel for the Respondents, BRPL and BYPL, sought an extension of time to file their replies in these matters. The learned counsel for the Petitioner sought time to file its rejoinders to the said replies, but prayed that the order in the matters may be reserved. The learned counsel for the Respondent, TPDDL, submitted that the reply filed by them in the matter, may be considered while passing the orders in these petitions.

3. The Commission, after hearing the parties, directed the Petitioner to submit the following additional information, after serving a copy to the Respondents, on or before **23.1.2026**:

Petition No. 797/GT/2025

- a. *To clarify whether the claim of 'Duct and damper replacement in Gas Turbine' amounting Rs. 7400 lakh is a replacement of the existing asset or a new claim (since*



the claim is made under multiple regulations, i.e. Regulation 25(2)(c) and 26(1)(i) of the 2024 Tariff Regulations). Further, submit an obsolescence certificate from the OEM or documentary evidence from any other competent authority substantiating the claim of obsolescence for the said asset claimed under Regulation 25(2)(c) or submit a cost-benefit analysis for the said expenditure as per the requirement of Regulation 26(1)(i).

- b. Justification for claiming the additional capital expenditure of Rs. 14201.50 lakh after completion of the extended useful life in 2023-24 and submit its impact on life extension. Further, the Petitioner to provide justification for claiming the entire depreciation of the new assets within the 2024-29 period.*

4. The Respondents to file their replies by **26.2.2026**, after serving a copy on the Petitioner, who may file its rejoinder, if any, by **10.3.2026**.

5. Subject to the above, and based on the consent of the parties, orders in these petitions were reserved.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

